



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 251/2018**

**in**

**OA No. 2344/2015**

**New Delhi this the 6<sup>th</sup> January, 2020**

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR MEMBER (A)**

Jai Dayal Singh, Casual labour  
Age about 37 years  
S/o Sh. Matadin  
R/o House No.UK/362  
Shivaji Park  
Alwar, Rajasthan.

- Applicant

(By Advocate: Shri M.K.Bhardwaj)

**VERSUS**

1. Sh. Rajeev Lochan,  
Dy. Director,  
Supply & Transport,  
HQrs 10 Corps (ST)  
C/o 56 APO
2. Sh. Cherish Mathson,  
GOC  
HQrs. 10 Corps  
C/o 56 APO
3. Sh. Kim Praag,  
Office Commanding,  
469, ASC Supply Depot,  
Alwar, Rajasthan

-Respondents

(By Advocates: Shri Rajeev Kumar)

**ORDER (ORAL)****BY HON'BLE MR. PRADEEP KUMAR MEMBER (A)**

1. Directions were passed in the OA on 04.08.2017 to consider the case of applicant. Since no order was passed, applicant preferred the instant CP.

2. Learned counsel for the respondents submitted a copy of the order passed on 01.11.2019, wherein the case of applicant was considered. Copy of the same has already been given to the applicant.

3. In view of forgoing, nothing survives in the CP, hence CP stands closed. Notices are discharged.

**(PRADEEP KUMAR)  
MEMBER (A)**

**(JUSTICE VIJAY LAKSHMI)  
MEMBER (J)**

/pinky/

